New Delhi, the 26th July, 1979.

No.33-Pres/79.—In supersession of all previous notifications issued on the subject, the following Table, with respect to the rank and precedence of the persons named therein which has been approved by the President, is published for general information:—

1. President
2. Vice-President.
3. Prime Minister.
4. Governors of States within their respective States.
5. Former Presidents.
5A. Deputy Prime Minister,
6. Chief Justice of India. Speaker of the Lok Sabha-

7. Cabinet Ministers of the Union.
   Chief Ministers of States within their respective States.
   Deputy Chairman, Planning Commission.
   Former Prime Ministers.
   Leaders of Opposition in the Rajya Sabha and the Lok Sabha.

7A- *Holders of the Bharat Ratna decoration.

8. Ambassadors Extraordinary and Plenipotentiary and High Commissioners of Commonwealth countries accredited to India, Chief Ministers of States outside their respective States. Governors of States outside their respective States,


9A. *Chief Election Commissioner.

*Comptroller & Auditor-General of India.

10. Deputy Chairman, Rajya Sabha.
    Deputy Chief Ministers of States.


Deputy Speaker, Lok Sabha.
Members of the Planning Commission.
Ministers of States of the Union *[and any other Minister in the Ministry of Defence for defence matters].

11. Attorney-General of India.
    Cabinet Secretary.
Lieutenant Governors within their respective Union Territories.

12. Chiefs of staff holding the rank of full General or equivalent rank.

13. Envoys Extraordinary and Ministers Plenipotentiary accredited to India.

14. Chairman and Speakers of State Legislatures within their respective States.

Chief Justices of High Courts within their respective jurisdictions.

15. Cabinet Ministers in States within their respective States.
   Chief Ministers of Union Territories and Chief Executive Councillor,
   Delhi, within their respective Union Territories.
   Deputy Ministers of the Union.

16. Officiating Chiefs of Staff holding the rank of Lieutenant General or equivalent rank.

17. *Chairman, Central Administrative Tribunal.

   Chairman, Minorities Commission.
   Chairman, Scheduled Castes and Scheduled Tribes Commission.
   Chairman, Union Public Service Commission.
   Chief Justice of High Courts outside their respective jurisdictions.
   Puisne Judges of High Courts within their respective jurisdictions.

18. Cabinet Ministers in States outside their respective States.
    Chairmen and Speakers of State Legislatures outside their respective States.
    Chairmen, Monopolies and Restrictive Trade Practices Commission.
    Deputy Chairmen and Deputy Speakers of State Legislatures within their respective States,
    Ministers of State in States within their respective States,
    Ministers of Union Territories and Executive Councillors, Delhi,
    within their respective Union Territories.
    Speakers of Legislative Assemblies in Union Territories and Chairman of Delhi Metropolitan Council within their respective Union Territories.

19. Chief Commissioners of Union Territories not having Councils of Ministers, within their respective Union Territories. Deputy Ministers in States within their respective States.

   Deputy Speakers of Legislative Assemblies in Union Territories and Deputy Chairman of Metropolitan Council Delhi, with in their respective Union Territories.

20. Deputy Chairman & Deputy Speakers of State Legislatures, outside their respective States.
Ministers of State in States outside their respective States.
Puisne Judges of High Courts outside their respective jurisdictions.


22. Deputy Ministers in States outside their respective States.

23. Army Commanders/Vice Chief of the Army Staff or equivalent in other Services,
Chief Secretaries to State Governments within their respective States.
Commissioner for Linguistic Minorities.
Commissioner for Scheduled Castes and Scheduled Tribes.
Members, Minorities Commission.
Members, Scheduled Castes and Scheduled Tribes Commission.
Officers of the rank of full General or equivalent rank, Secretaries to the
Government of India (including officers holding this office ex-officio).
Secretary, Minorities Commission.
Secretary, Scheduled Castes and Scheduled Tribes Commission.
Secretary to the President.
Secretary to the Prime Minister.
Secretary, Rajya Sabha/Lok Sabha.
Solicitor Genera].
*Vice-Chairman, Central Administrative Tribunal.

24. Officers of the rank of Lieutenant General or equivalent rank.

25. Additional Secretaries to the Government of India.

Additional Solicitor General
Advocate Generals of States.
Chairman, Tariff Commission.
Charge Affairs and Acting High Commissioners a pied and ad interim.
Chief Ministers of Union Territories and Chief executive Councillor. Delhi,
outside their respective Union Territories.
Chief Secretaries of State Governments outside their respective States.
Deputy Comptroller and Auditor General.
Deputy Speakers of Legislative Assemblies in Union Territories and Deputy
Chairman, Delhi Metropolitan Council,
outside their respective Union Territories.
Director, Central Bureau of Investigation.
Director General, Border Security Force.
Director General, Central Reserve Police.
Director, Intelligence Bureau.
Lieutenant Governors outside their respective Union Territories.

*Members, Central Administrative Tribunal.
Members, Monopolies and Restrictive Trade Practices Commission.
Members, Union Public Service Commission.
Ministers of Union Territories and Executives Councillors, Delhi,
outside their respective rank.
Principal Staff Officers of the Armed Forces of the rank of Major
General or equivalent rank.
Speakers of Legislative Assemblies in Union Territories and
Chairman of Delhi Metropolitan Council, outside their respective Union Territories.

26. Joint Secretaries to the Government of India and Officers of equivalent rank. Officers of the rank of Major-General or equivalent rank,

Note 1. The order in this Table of Precedence is meant for State and Ceremonial occasions and has no application in the day-to-day business of Government.

Note 2. Persons in the Table of Precedence will take rank in order of the number of the articles. The entries in the same article are arranged alphabetically. Those included in the same article will take precedence *infer se* according to date of entry into that article. However, where the dignitaries of different States and Union Territories included in the same article are present at a function outside their States or Union Territories and there is difficulty in ascertaining their dates of entry, they may be assigned precedence *inter se* in the alphabetical order of the name of States and Union Territories concerned after those whose precedence is determined according to date of entry into that article.

Note 3. *In article 7, the former Prime Ministers will take precedence over the Cabinet Ministers of the Union and the Leaders of Opposition in the Rajya Sabha and the Lok Sabha. The Chief Ministers of States within their respective States will take precedence over the Cabinet Ministers of the Union* in official functions held in the respective States.

Note 4. In Article 8—
(a) Ambassadors Extraordinary and Plenipotentiary and High Commissioners of Commonwealth countries accredited to India with *en bloc* rank above Governors of State outside their respective States:
(b) Governors of States outside their respective States will *en bloc* rank above Chief Ministers of States outside their respective States.

Note 5. The Ministry of External Affairs may assign appropriate ranks to foreign dignitaries and Indian Ambassadors. High Commissioners and Ministers Plenipotentiary during their visit to India.

Note 6. In Article 10, the Deputy Chief Ministers of States outside their respective States will always rank below all other dignitaries figuring in this article.

Note 7. The Chairmen of State Legislative Councils will rank above the Speakers of Legislative Assemblies in cases where they were elected on the same date.

Note 8. When Members of Parliament are invited *en bloc* to major State functions, the enclosures reserved for them should be next to the Chief Justice, Speaker of the Lok Sabha, Ambassadors, etc.

Note 9. Speakers of Legislative Assemblies in Union Territories and Chairman of the Delhi Metropolitan Council, Delhi, will take precedence over Ministers and Executive Councillors, included in the same article.

Note 10. In Article 23—
(a) Secretaries in the Ministry of External Affairs other than the Foreign Secretary, between themselves, will take precedence in the order of their seniority in Grade—I of the Indian Foreign Services and both of them will take precedence after the Foreign Secretary.

(b) Members of the Minorities Commission and the Scheduled Castes and Scheduled Tribes Commission will always take precedence over the Secretaries of these Commissions.

(c) In official functions held at Delhi/New Delhi, Army Commanders/ Vice Chief of the Army Staff or equivalent in other services will always rank after Secretaries to the Government of India.

Note 11. In Article 25---
(a) Additional Secretaries in the Ministry of External Affairs, among themselves, will take precedence in the order of their seniority in Grade—II of the Indian Foreign Services;
(b) Additional Solicitor General will take precedence above the Advocate Generals of States;
(c) Lieutenant Governors will take precedence over the Chief Ministers and Chief Executive Councillor, Delhi, and the Satter wiji take precedence over Speakers of Legislative Assemblies and Chairman, Metropolitan Council, Delhi;
(d) Deputy Speakers of Legislative Assemblies of Union Territories and Deputy Chairman of Delhi Metropolitan Council will take precedence after Ministers of Union Territories and Executive Councillors, Delhi.

Note 12. for the purpose of Article 26, the posts equivalent to the posts of Joint Secretaries to the Government of India will be determined by the Ministry of Home Affairs.

(K.C. MADAPPA)

Secretary to the President

Note : The above Table includes all amendments made therein so far.